

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 110**

**CP (IB) No. 16/Chd/Hry /2023**

**IN THE MATTER OF:-**

G.R. Steel Industries

...Petitioner

Versus

N.K. Gupta Builders Pvt. Ltd.

...Respondent

**Under Section: 9, IBC 2016**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. SUBRATA KUMAR DASH  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : None

**For the respondent** : Mr. K. V. Singhal, Advocate

**ORDER**

Hard copy of the reply has been filed vide Diary No.02839/2 dated 13.12.2023. The same is taken on record. Similarly, rejoinder has been filed vide Diary No.02839/3 dated 19.03.2024. The same is also taken on record. Ld. counsel for the parties are directed to file short written submissions if any, at least one week before the next date of hearing by exchanging copies with each other. It is made clear that if there is no representation on behalf of the petitioner on the next date of hearing then appropriate orders will be passed. Let the matter be listed for arguments on 20.05.2024.

Sd/-  
**(SUBRATA KUMAR DASH)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**